

*[English]***Amendments in the MRTP Act**

1908. DR. T. SUBBARAMI REDDY:  
SHRI A.C. JOS:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Union Government have decided to amend the MRTP Act to align with the present corporate needs;

(b) if so, the main points of amendment being proposed in this regard and the time by which the Bill is likely to be introduced in Parliament;

(c) whether these amendments will be introduced during the current session of Parliament;

(d) if so, the number of multinational companies against whom investigation has been made by Director General, Investigation and Registrar of the Companies during the last two years separately; and

(e) the action taken by the Government against them?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) to (c) Yes, Sir. It is proposed to propose to appoint a Committee to examine the MRTP Act, 1969 and to suggest a modern Competition Law suitable to our conditions. A Bill will be introduced in the Parliament to amend the MRTP Act after the recommendations of the Committee are received and examined by the Government.

(d) and (e) There is no generally acceptable definition of a "multi-national company". As such Government do not maintain any statistics on companies based on so called classification of multinational companies.

*[Translation]***Transfer Vouchers issued by LPG Distributors in Uttar Pradesh**

1909. SHRI BAIJNATH RAWAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of transfer vouchers issued by LPG distributors of Indian Oil Corporation Limited from

Ghaziabad area of Uttar Pradesh during each of the last two years;

(b) whether any enquiry is likely to be conducted by an intelligence agency to know whether these transfer vouchers were issued on the basis of bogus connections;

(c) if so, the likely time by which the same is to be conducted; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) In Ghaziabad District, there are 7 markets comprising of 19 LPG distributors. The number of TVs issued by the distributors of Ghaziabad District in the last two years is as under:—

TVs Issued	
1996-97	1997-98
5355	3569

(b) to (d) During the periodic inspections of distributorship, if any case of release of unauthorised connection against fake document is observed, action is taken against concerned distributor in terms of LPG distributorship agreement and/or marketing discipline guidelines in vogue.

*[English]***Telephone Directories**

1910. SHRI A. SIDDARAJU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone subscribers in Mysore and Chamarajanagar Districts in Karnataka;

(b) whether separate telephone directories are printed for Mysore and Chamarajanagar Districts;

(c) if so, whether there is any proposal to print these directories in Kannada also; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA):